

**IN THE COURT OF III ADDITIONAL DISTRICT AND SESSIONS JUDGE(PCR),  
MADURAI.**

**PRESENT : Tr. A. Dhanasekaran. M.A.,M.B.A.,M.L.,**

**III Additional District Judge (PCR), Madurai.**

**Friday the 24th July 2020.**

**Crmp.No. 416 / 2020**

**CRIME NO. 819 / 2020**

**Ponnudurai@Ponnurangan,**

S/o Ramar,

----- Petitioner / Accused - 4

Vadakkampatti,

Usilampatti taluk,

Madurai.

**/Vs/**

State through the Sub –Inspector of

Police, **Checkanurani Police Station**

Madurai.

..... Respondent / Complainant

**Cr.No: 819 / 2020.**

### **ORDER**

1. This bail application received through e-mail on 21.07.2020 from Advocate Thiru.K.Gunasekara Pandiyan. Objections called for from the Special Public Prosecutor and Defacto Complainant. Reply from Police and Special Public Prosecutor Thiru. A. Kalyanasundaram received through Whatsapp on 24.07.2020.

2. The Petitioner / Accused side has stated that the allegations against the accused are not true and false case has been filed , further the accused is in custody from 7.06.2020, Other accused are released on bail and hence prayed to release the accused on bail.

3. The prosecution side given reply stating that the investigation is still pending, out of five accused other accused are absconding and if the accused is released on bail, he may tamper the witnesses and hence the bail petition may be dismissed.

4. Both side considered. Considering the nature of the offences ( under sections 147, 148, 294(b), 324, 506(ii) IPC r/w 3(1)(r), 3(1)(s), 3(2)(va) of SC/ST (POA) ACT 2015) period of 45 days of custody of the accused, discharge of the injured and still prevailing of theart of COVID-19, this court inclined to release the accused on bail.

5. Therefore it is ordered that the accused will be released on executing a bond for ₹ 10,000/- infavour of the superintendent, Sub Jail Palani. And the accused is directed to appear before this court on 24.08.2020 Monday by 10.00 A.M. and also produce two sureties for a sum of ₹.10,000/- each to the satisfaction of this court. Further the accused is directed to appear before the concerned police station on every Wednesday at 10.00 A.M. and sign without fail until further orders.

**/ Sd/ A.Dhanasekaran,**  
III Addl. District & Sessions Judge, (PCR)  
Madurai.